

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA
UNSTARRED QUESTION NO. 3940
TO BE ANSWERED ON 27/03/2017

FUNCTIONS OF MSEFC

3940. SHRI PRALHAD JOSHI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state;

- (a) whether the Government has set up the Micro and Small Enterprises Facilitation Council(MSEFC) to redress the delayed payment grievances of the Micro, Small and Medium Enterprises(MSMEs) in the county, if so, the details thereof including its powers and functions, State/UT-wise;
- (b) whether the Government proposes to set up more MSEFC in the country, if so, the details thereof including vacancies likely to be filled up therein, State/UT-wise;
- (c) the number of cases referred to MSEFCs during each of the last three years and the current year, State/UT-wise; and
- (d) the number of appeals filed under Section 19 of the MSME Act, on the decisions of MSEFCs during the said period ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF
MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): In pursuance to Section 20 of The Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, all the States/UTs have already established one or more Micro and Small Enterprises Facilitation Councils (MSEFCs) under their respective jurisdictions to redress the delayed payment grievance of Micro and Small Enterprises (MSEs) in their respective jurisdictions. 34 States/UTs have notified rules of MSEFC. The details regarding the number of MSEFCs set up in the country is at Annex-I. Power and function of MSEFCs are decided and notified by the respective State/UTs.

(b): Section 20 of the MSMED Act, 2006, specifies that the State Government shall, by notification, establish one or more MSEFCs, at such places, exercising such jurisdiction and for such areas, as may be specified in the notification. The data on the vacancies likely to be filled up therein, State/UTs-wise, is not maintained.

(c): The number of cases referred to MSEFCs during each of the last three years and the current year, State/UT-wise is at Annex-II.

(d): The number of appeals filed under Section 19 of the MSMED Act, on the decisions of MSEFCs during the said period is at Annex-III.

Annexure-I referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 3940 for answer on 27.03.2017

Number of MSEFCs set up in the country

Sl. No.	States/UTs	No. of MSEFCs
1	Andaman and Nicobar Islands	1
2	Andhra Pradesh	1
3	Arunachal Pradesh	1
4	Assam	1
5	Bihar	1
6	Chandigarh	1
7	Chhattisgarh	1
8	Dadra and Nagar Haveli	1
9	Daman and Diu	1
10	National Capital Territory of Delhi	1
11	Goa	1
12	Gujarat	1
13	Haryana	1
14	Himachal Pradesh	1
15	Jammu and Kashmir	2
16	Jharkhand	1
17	Karnataka	4
18	Kerala	1
19	Lakshadweep	1
20	Madhya Pradesh	1
21	Maharashtra	7
22	Manipur	1
23	Meghalaya	1
24	Mizoram	1
25	Nagaland	1
26	Odisha	1
27	Puducherry	1
28	Punjab	1
29	Rajasthan	1
30	Sikkim	1
31	Tamil Nadu	4
32	Telangana	1
33	Tripura	1
34	Uttar Pradesh	1
35	Uttarakhand	1
36	West Bengal	1

Annexure-II referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 3940 for answer on 27.03.2017

The number of cases referred to MSEFCs

No.	STATES/UTs	Number of cases referred to MSEFCs during the year			
		2013-14	2014-15	2015-16	*2016-17
1	Andaman and Nicobar Islands	0	0	0	0
2	Andhra Pradesh	24	16	21	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	7	10	10	13
5	Bihar	1	8	8	4
6	Chandigarh	5	7	6	5
7	Chhattisgarh	17	6	40	20
8	Dadra and Nagar Haveli	7	11	6	6
9	Daman and Diu	0	1	0	0
10	National Capital Territory of Delhi	12	7	21	11
11	Goa	29	13	3	12
12	Gujarat	91	62	87	33
13	Haryana	28	150	157	69
14	Himachal Pradesh	8	3	26	46
15	Jammu and Kashmir	10	13	08	04
16	Jharkhand	7	38	27	11
17	Karnataka	25	34	35	9
18	Kerala	12	8	36	19
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	59	68	97	09
21	Maharashtra	165	222	333	131
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	15	36	33	6
27	Puducherry	0	0	17	0
28	Punjab	139	143	171	62
29	Rajasthan	52	142	149	35
30	Sikkim	0	0	0	0
31	Tamil Nadu	77	87	89	72
32	Telangana	0	0	116	105
33	Tripura	0	0	0	0
34	Uttar Pradesh	36	48	38	94
35	Uttarakhand	27	38	36	09
36	West Bengal	43	70	93	12

(*upto 30.6.2016)

Annexure-III referred to in reply to part (d) of the Lok Sabha Unstarred Question No. 3940 for answer on 27.03.2017

Number of appeals filed before courts under Section 19 of the MSMED Act, 2006

Sl. No.	STATES/UTs	Number of appeals filed before courts under Section 19 of the MSMED Act, 2006			
		2013-14	2014-15	2015-16	*2016-17
1	Andaman and Nicobar Islands	0	0	0	0
2	Andhra Pradesh	0	1	1	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	0	0	0	0
5	Bihar	0	0	0	0
6	Chandigarh	0	0	0	0
7	Chhattisgarh	0	1	0	0
8	Dadra and Nagar Haveli	0	0	0	0
9	Daman and Diu	0	0	0	0
10	National Capital Territory of Delhi	1	0	0	0
11	Goa	0	0	1	2
12	Gujarat	0	0	1	0
13	Haryana	4	6	25	1
14	Himachal Pradesh	0	0	0	0
15	Jammu and Kashmir	0	0	0	0
16	Jharkhand	1	5	1	0
17	Karnataka	1	1	3	1
18	Kerala	8	18	12	4
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	6	7	3	0
21	Maharashtra	1	2	6	1
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	0	16	6	4
27	Puducherry	0	0	0	0
28	Punjab	1	2	4	2
29	Rajasthan	0	0	0	0
30	Sikkim	0	0	0	0
31	Tamil Nadu	4	12	9	3
32	Telangana	0	0	0	3
33	Tripura	0	0	0	0
34	Uttar Pradesh	0	0	0	0
35	Uttarakhand	02	04	02	0
36	West Bengal	0	0	1	0

(*upto 30.6.2016)